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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CRL.L.P. 184/2018** and CRL.M.A. 5313/2018 and CRL.M.A. 9402/2018 and CRL.M.A. 35374/2018 and CRL.M.A. 4900/2019 and CRL.M.A. 4901/2019 and CRL.M.A. 4910/2019 and CRL.M.A. 4911/2019 and CRL.M.A. 4912/2019 and CRL.M.A. 4913/2019 and CRL.M.A. 4914/2019 and CRL.M.A. 4915/2019 and CRL.M.A. 4916/2019 and CRL.M.A. 4917/2019 and CRL.M.A. 4918/2019 and CRL.M.A. 33151/2019 and CRL.M.A. 33152/2019 and CRL.M.A. 33153/2019

**THE JOINT DIRECTOR, DIRECTORATE OF ENFORCEMENT**

.... Petitioner

Through: Mr. Sanjay Jain, ASG, with  
Mr. Amit Mahajan, CGSC &  
Mr. Naveen K. Matta, Ms. Noor  
Rampal & Ms. Malika, Advocates

Versus

A.RAJA & ORS. .... Respondents

Through: Mr. Vijay Aggarwal, Mr. Mudit  
Jain, Mr. Ashul Aggarwal, Mr.  
Shailesh Pandey, Mr. Deepanshu  
Choithani and Ms. Barkha Rastogi,  
Advocates for Respondent nos.  
2,4,5,12,15,18 and 19

**CORAM:**

**HON'BLE MR. JUSTICE BRIJESH SETHI**

**ORDER**

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**17.08.2020**

The hearing has been conducted through video conference.

**CRL.M.A. 10886-87/2020**

Allowed subject to all just exceptions.

**CRL.M.A. 10885/2020 (u/s 482 Cr.P.C.)**

1. This application under Section 482 Cr.P.C. is filed by learned counsel appearing for M/s Conwood Construction & Developers (P) Ltd., for modification of the *ex parte ad interim* order dated 21<sup>st</sup> March, 2018 qua the present applicant.
2. Issue notice. Mr. Amit Mahajan, CGSC, accepts notice on behalf of the petitioner.
3. Learned ASG seeks a short adjournment to file reply to the present application.
4. Let reply to this application be filed within a week. Advance copy of the reply be furnished to the opposite counsel at least two days prior to the next date of hearing.
5. List this application for hearing and disposal on 26<sup>th</sup> August, 2020 at 02:00 p.m.
6. Learned ASG appearing for petitioner states that this matter is interconnected with other matters i.e. CRI.L.P. 257/2018 and Crl.L.P. No. 185/2018 and they ought to be heard and decided together. It is submitted that this Court has heard the arguments in detail in Crl.L.P. No. 185/2018 for number of days. Learned ASG submits that he has concluded his submissions in the above criminal leave petition i.e. Crl.L.P. No. 185/2018 and even part arguments have also been addressed by learned defence counsels also. He further states that it will be in the interest of justice if all the connected matters are heard and decided together at the earliest.
7. The learned counsel for the applicant submits that the other matters

cannot be heard at this stage, as they are listed for regular hearing in October, 2020.

8. Learned ASG submits that he will move an appropriate application for early hearing in all the connected matters.

9. Heard. The petitioner is at liberty to move an application to this effect.

10. Learned ASG submits that the other connected matters i.e. CRL.L.P. 257/2018 and CrI.L.P. No. 185/2018 be also listed for the next date of hearing, as he will have to refer to these files while arguing the present application.

11. Let CRL.L.P. 257/2018 and CrI.L.P. No. 185/2018 be tagged alongwith this case for 26<sup>th</sup> August, 2020.

12. The order be uploaded on the website of this Court forthwith.

**BRIJESH SETHI, J**

**AUGUST 17, 2020**

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